## GOVERNMENT OF NCT OF DELHI DEPARTMENT OF TRADE & TAXES VYAPAR BHAWAN, NEW DELHI (ADMINISTRATION BRANCH)

No.F.III/7/T&T/Misc/2000/Estt./2140-44

## **ORDER**

Dated: 15.04.2010

In partial modification of earlier work allocation orders of this Department, the work amongst the JC/DCs, is allocated as under:

S. N.	Name & Designation		Work Allocation
1.	Sh. K. Mahesh, JC	(i)	Appeals and Revisions of the pecuniary limit
1.	Sii. K. Mailesii, JC	(1)	from Rs. 50,000/- to Rs. 15 Lacs under DST
			Act and CST Act pertaining to Zone-VII
		(ii)	Law & Judicial Branch
		(iii)	External Relations Cell
		(iv)	Training
		(v)	GST Implementation Cell
		(vi)	Recovery & Collection
		(vii)	Refund Branch
2.	Sh. Rakesh Bhatnagar, JC	(i)	Appeals and Revisions of the pecuniary limit from Rs. 50,000/- to Rs. 15 Lacs under DST Act and CST Act pertaining to Zone-X & KCS
		(ii)	Objections hearing under the DVAT Act, 2004 from the pecuniary limit of Rs. 50,000/- upto Rs. 15 lacs pertaining to Zone-IV, V, X & KCS
		(iii)	CFC
		(iv)	CRC
		(v)	Internal Audit Cell
3.	Sh. J.P. Aggarwal, JC	(i)	Appeals and Revisions of the pecuniary limit from Rs. 50,000/- to Rs. 15 Lacs under DST Act and CST Act pertaining to Zone-VI
		(ii)	Objections hearing under the DVAT Act, 2004 from the pecuniary limit of Rs. 50,000/- upto Rs. 15 lacs pertaining to Zone-III & Enforcement
		(iii)	Special Zone
		(iv)	KCS
		(v)	Export Import (EXIM) Cell
4.	Sh. Ajay Kumar	(i)	Administrative work pertaining to Zone-IV
	Gupta, JC	(ii)	Appeals and Revisions of the pecuniary limit upto Rs. 50,000/- under DST Act and CST Act pertaining to Zone-IX
		(iii)	Objections hearing under the DVAT Act, 2004 from the pecuniary limit of Rs. 50,000/- upto Rs. 15 lacs pertaining to Zone-VIII

		(iv)	Objections hearing under the DVAT Act, 2004 of the pecuniary limit up to Rs. 50,000/-pertaining to Zone-X Systems & TPS
5.	Sh. S.R. Kataria, JC	(i) (ii) (iii)	Administrative work pertaining to Zone-IX Appeals and Revisions of the pecuniary limit from Rs. 50,000/- to Rs. 15 Lacs under DST Act and CST Act pertaining to Zone-II Border Checking Cell & Special Cell for issuance of Cash Memo – Enforcement-II Cell
		(iv)	
6.	Sh. Shamim Akhtar Tamanna, DC	(i) (ii)	Administrative work pertaining to Zone-I Appeals and Revisions of the pecuniary limit up to Rs. 50,000/- under DST Act and CST Act pertaining to Zone-X
		(iii)	Objections hearing under the DVAT Act, 2004 of the pecuniary limit up to Rs. 50,000/-pertaining to Zone-IX R & I
		(v)	Operations
		(vi)	Forms Branch
		(vii)	FM (Caretaking)
7.	Sh. S.K. Singh, DC	(i) (ii)	Administrative work pertaining to Zone-VII Appeals and Revisions of the pecuniary limit up to Rs. 50,000/- under DST Act and CST Act pertaining to Zone-V
		(iii)	Objections hearing under the DVAT Act, 2004 of the pecuniary limit up to Rs. 50,000/-pertaining to Zone-II to VI
8.	Sh. Manish Garg, DC	(i) (ii)	Administrative work pertaining to Zone-X Appeals and Revisions of the pecuniary limit up to Rs. 50,000/- under DST Act and CST Act pertaining to Zone-II
		(iii)	of the pecuniary limit up to Rs. 50,000/-pertaining to Zone-KCS & Special Zone
		(iv)	He shall work as OSD to Commissioner (T&T) in addition to his own duties without any extra remuneration

This issues with the prior approval of the Commissioner, Trade & Taxes.

**(S.A. Awaradi)** Addl. Commissioner (HR)

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Copy for information to :-

- 1. PS to Commissioner, Trade & Taxes.
- 2. All Additional Commissioners/Jt./Dy. Commissioners, Trade & Taxes.
- 3. Sr. Accounts Officer/All Branch Incharges.
- 4. Guard file.
- 5. President, Delhi Sales Tax Bar Association, 2<sup>nd</sup> Flr, Trade & Taxes Deptt.

(S.A. Awaradi)

Dated: 15.04.2010

Addl. Commissioner (HR)